

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.13/2021

Date of Decision: 22nd March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Smt Rekha Vijay Chandgude
Wife of Late Vijay Jayant Chandgude
Ex Electrical Fitter, (Token No.743) of
Diesel Loco Shed, Itarsi, MP 461115 of
West Central Railway (Earlier Central Railway)
Resident of RH 129, G Block, Flat No.A-1,
Mahalaxmi Housing Society, Shahu Nagar,
Chinchwad, Pune - 411 019. ... *Applicant*

(By Advocate Shri Anupam Chattopadhyay)

VERSUS

1. Union of India,
Through General Manager
West Central Railway, IIIrd Floor,
Annexe Building, Opposite Indira
Market, Jabalpur, MP
Pin - 482068.

2. General Manager
Central Railway,
CSM Terminus,
Fort, Mumbai,
Pin - 400 001. ... *Respondents*

Proceeding conducted through videoconferencing with
consent of counsel for the applicant

ORDER (ORAL)

Per: Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri Anupam Chattopadhyay for the
applicant.

2. Heard him on the OA.

3. In this OA, the applicant seeks setting aside of penalty of removal from service of her late husband and to treat him on duty till the age of 60 years and thereafter to grant pension to him till his death followed by grant of family pension to her with interest. Alternatively, the applicant has requested direction to the respondents for grant of compassionate allowance to her late husband from the date of his removal from service and thereafter, family pension to her.

4. During his submissions, the applicant's counsel is unable to clarify as to why multiple reliefs have been sought in this OA. Thereafter, he submits that the applicant would be satisfied, if he is permitted to make a fresh representation to the respondents enclosing therewith any case laws which might support her case with direction to respondents to decide it of within a specified period of time.

5. In view of the above submissions, this Original Application is disposed of at the admission stage. The applicant is directed to submit a well drafted representation on her grievance to the respondents within two weeks from today. If such representation is received by the respondents, they are directed to consider it as per the stipulation under relevant rules and instructions on the subject of grant

of compassionate allowance and family pension, if permissible, by passing a reasoned and speaking order within one month from the date of receipt of the applicant's representation. No costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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21/2/2021

